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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

CCP 392/92 in Date of decision: 16.8.93
OA-618/87

Manoranjan Sinha ... Petitioner.

Versus

Shri Raj Kumar,
General Manager,
Northern Railway,
New Delhi. ... Respondent.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner. Shri S.K. Gupta, Counsel.

For the Respondents. Shri B.K. Aggarwal, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The respondents have since complied with the judgement of the Tribunal. Hence, there is nothing to pursue in these proceedings. If there is any error in calculating the amount, we reserve liberty to the petitioner to make a representation to the respondents who will examine and pay the amount of arrears, if any, to the petitioner. Without prejudice to this course of action, these proceedings are dropped.

S.R. Adige
(S.R. Adige)

Member(A)

'SRD'

V.S. Malimath
(V.S. Malimath)

Chairman